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Title: Secretary-General received messages from Rajya Sabha that Rajya Sabha at its sitting held on the 23rd March, 2011, agreed without any amendment to the Repatriation of Prisoners (Amendment) Bill, 2011 and State Bank of India (Subsidiary Banks) Amendment Bill, 2011, passed by Lok Sabha on the 1st March, 2011.

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd March, 2011 agreed without any amendment to the Repatriation of Prisoners (Amendment) Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 1st March, 2011."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 23rd March, 2011 agreed without any amendment to the State Bank of India (Subsidiary Banks) Amendment Bill, 2011 which was passed by the Lok Sabha at its sitting held on the 1st March, 2011."